

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

2
ORIGINAL APPLICATION NO.1521/96

DATE OF ORDER : 03-01-1997.

Between :-

K.Nageswara Sarma

... Applicant
And

1. The Secretary to Govt. of India,
Ministry of communications,
New Delhi - 110 001.
2. The Director General,
Telecommunications, Sanchar Bhavan,
20, Ashoka Road, New Delhi - 110 001.
3. The Chief General Manager,
Telecommunications, A.P.,
Door Sanchar Bhavan, Hyd-1.
4. The General Manager,
Telecommunications, Vijayawada Telecom
District, Vijayawada - 520 010.
5. The Asst.Engineer, Phones (Level-6),
Telephone Exchange, Vijayawada - 520 001.

... Respondents

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Counsel for the Applicant : Shri URS Gurupadam

Counsel for the Respondents : Shri K.Ramulu, CGSC

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CURAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(3)

(Order per Hon'ble Shri R.Rangarajan, Member (A))

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Heard Shri URS Gurupadam, counsel for the applicant. None for the respondents. The applicant in this O.A. submits that he was engaged as a Casual Labourer duly sponsored by the Employment Exchange by letter No.E.9/Mazdoors/83-84/63 dt.19-8-83. Further details of his deployment as a Casual Labourer has been given in the facts of this case. There was a break in service from 1-10-83 to 14-1-87 due to the illness of applicant's father and further from 26-8-88 to 10.1.90 due his own sickness. It was further stated that he was orally dis-continued from service from 1.1.96.

2. This OA is filed praying for a direction to the Respondents 4 and 5 to continuously deploy him in the ongoing works as a Casual Labourer setting aside the impugned oral order of the Respondent No.5.

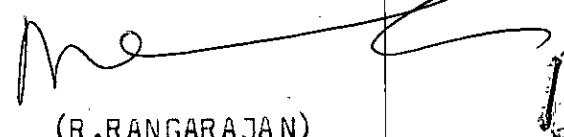
3. He ~~had~~ submitted a representation dt.20.2.96 (Annexure-4, page-4 of the OA) addressed to Dy.General Manager, Telecom (Admn) under the Respondent No.4. That representation is yet to be disposed of. [REDACTED]

4. Under the circumstances we direct the Respondent No.4 to dispose of his representation in accordance with the Law expeditiously. The OA is ordered accordingly at the admission stage itself with no order as to costs.


(B.S.JAI PARAMESHWAR)

Member (J)

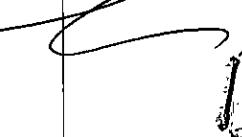
31/1/96


(R.RANGARAJAN)
Member (A)

Dated: 3rd January, 1996.

av1/

Dictated in open court


D.R.(S)

(4)

3.30

O.A.NO.1521/96

Copy to:

1. The Secretary to Govt. of India,
Min. of Communications, New Delhi.
2. The Director General,
Telecommunications, Sanchay Bhawan,
20, Ashoka Road, New Delhi.
3. The Chief General Manager,
Telecommunications, A.P.,
Deersanchar Bhawan,
Hyderabad-1.
4. The General Manager, Telecommunications,
Vijayawada Telecom District,
Vijayawada.
5. The Asst.Engineer, Phones (Level-6),
Telephone Exchange, Vijayawada.
6. One copy to Mr.URS Gurupadam, Advocate,CAT,Hyderabad.
7. One copy to Mr.K.Ramulu, CGSC,CAT,Hyderabad.
8. One copy to Library,CAT,Hyderabad.
9. One duplicate copy.

VLKR

8/24/1997

RECEIVED 24/1/1997

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APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(R)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

3-1-97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 1521/ⁱⁿ96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

